

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**IA No. 2/IA/2025 in Petition No. 45/GT/2016**

***(on remand from APTEL)***

Subject : Determination of generation tariff for the period 2014-19 for Bongaigaon Thermal Power Station- Unit-I (750 MW) for the period from the anticipated COD of 21.3.2016 to 31.3.2019. *(IA has been filed for seeking hearing of the Petition pursuant to the decision of APTEL dated 19.11.2024 in Appeal No. 137/2019.)*

**IA No. 3/IA/2025 in Petition No. 243/GT/2017**

Subject : Petition for determination of tariff of Bongaigaon Thermal Power Station (750 MW) for the period from date of commercial operation of Unit-I (1.4.2016) to 31.3.2019. *(IA has been filed for Re-listing the Petition, along with Petition No. 45/GT/2016 for re-hearing, pursuant to the decision of APTEL)*

**IA No. 4/IA/2025 in Petition No. 409/GT/2020**

Subject : Petition for approval of tariff of Bongaigaon Thermal Power Station (750 MW) for the period from 1.4.2019 to 31.3.2024. *(IA has been filed for Re-listing the Petition, along with Petition No. 45/GT/2016 for re-hearing, pursuant to the decision of APTEL)*

Petitioner : NTPC

Respondents : Assam Power Distribution Company Ltd & 6 ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu. V, Member  
Shri Harish Dudani, Member

Parties Present: Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Mr. Prashant Chaturvedi, NTPC  
Mr. Saurav Lalhal, NTPC

**Record of Proceedings**

Pursuant to the APTEL judgment dated 19.1.2024 in Appeal No. 137/2019, the Petitioner has filed IA No. 2/2025 in Petition No. 45/GT/2016, seeking a hearing of the said petition, in terms of the directions contained in the said judgment.

2. During the hearing, the learned counsel for the Petitioner pointed out that the APTEL, vide its judgment dated 19.11.2024, set aside the Commission's order dated 22.5.2017 in Petition No. 45/GT/2016 (relating to the tariff of Bongaigaon Thermal Power Station), and directed to decide the issues afresh viz., (i) Condonation of time overrun for the period from April 2013 to January 2015 on



account of violence and bandh in the concerned area/region and (ii) Consideration of the delay of 30 days on account of change of course of Champawati river, after hearing the parties on the same. She also pointed out that though orders were reserved in Petition No. 243/GT/2017 (for approval of tariff for Units II and III of the generating station for the period from COD till 2019) and Petition No. 409/GT/2020 (for approval of tariff of the generating station for the period 2019-24) on 8.8.2024 and 8.11.2024, respectively, these petition have been listed keeping in view that the decision in Petition No.45/GT/2016 (based on remand) will have a consequential effect on both the Petitions. The learned counsel added that for ease of reference, it had filed a compilation containing the documents/pleadings pertaining to the said issues, which were already filed by the Petitioner in Petition No. 45/GT/2016.

3. None present on behalf of the Respondents, despite notice.
4. The Commission, after hearing the learned counsel of the Petitioner, directed to issue notices to the Respondents/Objector, if any, along with a copy of the ROP. The Commission also directed the Respondents/Objector to file their replies / response on or before **3.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.1.2025**.
5. The Petitions will be listed for hearing on **13.2.2025 at 2.30 pm**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

